

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/TT/2016

Subject : Petition for approval of transmission tariff for 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC, under "Static VAR Compensators (SVCs) in Northern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 8.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation Limited

Respondents : UPPCL Limited and 16 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as under:

- (i) The petition is filed for approval of transmission tariff for 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC, under "Static VAR Compensators (SVCs) in Northern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014;
- (ii) The Commission vide order dated 25.1.2017 allowed the provisional tariff for the said asset;
- (iii) There has been time over-run of 3 months and 15 days in commercial operation of the asset. The project was first of its kind in India and it was executed under the "Make in India" initiative and required special skills which lead to marginal delay in commercial operation of the asset.

(iv) Information sought in order dated 25.1.2017 has been filed vide affidavit dated 20.2.2017 and rejoinder to the reply filed by BRPL has also been filed.

2. The learned counsel for BRPL submitted that the reasons given by the petitioner regarding time over-run is casual in nature and the reason given shows the relaxed supervisory control. The time over-run is attributable to the petitioner and hence it may not be considered. Initial spares claimed may be allowed as per the Tariff Regulations. The petitioner should be directed to submit the statutory documents. Learned counsel further submitted that reply filed in the matter may be considered in determining the tariff.

3. In response, the representative of the petitioner submitted that reasons for time overrun has been filed along with detailed project report, CPM analysis and PERT chart. He further, submitted that rejoinder to the reply filed by respondent, BRPL may be considered.

4. The Commission observed that the PERT chart submitted by the petitioner is not complete and directed to file a detailed PERT chart so that reasons for time over-run could be appreciated. The Commission also directed the petitioner to submit the statutory documents pointed out by BRPL by 25.5.2018 with a copy to the respondents.

5. Subject to above, the Commission reserved the order in the petition.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Law)